

ITEM NO.49

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2014
CRLMP.NO(s). 4918
(From the judgement and order dated 22/10/2013 in CRLA
2927/1982 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

No.

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.

Respondent(s)

With CRLMP No. 4918/2014 (For permission to file SLP and office
report)

Date: 09/05/2014

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.
Mr. Mahesh Tiwari, Adv.
Mr. Anurag Tiwari, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s)

Mr. Arvind Varma, Sr. Adv.
Mr. Syed Mehdi Imam, Adv.
Mr. Shamama Anis, Adv.
Mr. Raman Yadav, Adv.
Mr. Rachit Mittal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is
granted.

Application seeking exemption from filing
official translation of Annexures P6 and P7 is
allowed.

CRLMP NO. 4918/2014

Issue notice. Mr. Syed Mehdi Imam learned
counsel present on caveat accepts and waives formal
notice on behalf of respondent No. 2.

Let notice be issued to other respondents.

[KALYANI GUPTA]
COURT MASTER

[RENUKA SADANA]
COURT MASTER